

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

IA(I.B.C)/2572(CH)2023

IA(I.B.C)/2849(CH)2023

IA(I.B.C)/2450(CH)2023

IA(I.B.C)/2179(CH)2023

In

C.P. (IB)/144(CH)2021

(Admitted)

IN THE MATTER OF:

Punjab National Bank

...Petitioner-Financial Creditor

Versus

Delcray Cables Pvt. Ltd.

...Respondent Corporate Debtor

Under Section: 7, 30, 60(5), 43(1) r/w 44(1), 25(j), 66(1), IBC 2016

Order delivered on 01.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Ms. Swati Saluja, Advocate

For the Suspended Board of Directors : Mr. Sushant Kareer, Advocate

ORDER

IA(I.B.C)/2572(CH)2023, IA(I.B.C)/2849(CH)2023,

IA(I.B.C)/2450(CH)2023, IA(I.B.C)/2179(CH)2023

Heard the submissions made by the learned counsel for Resolution Professional as well as learned counsel for the suspended Board of Directors.

With the consent of both the parties matter now stands posted to 16.05.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**